

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 84 of 2019**

**IN THE MATTER OF:**

Sri Munisuvrata Agri International Ltd. .... Appellant

Vs

Bank of Baroda & Ors. .... Respondents

**Present:**

**For Appellant: Mr. K.K. Sharma, Senior Advocate with Mr. Vikas Sethi and Mr. Ram Prakash Rai, Advocates.**

**For Respondents: Bidyarani Yumnam, Advocate for Respondent No.1.**

**Mr. P. Nagesh, Mr. Soumya Datta and Mr. Shailendra Jain, Advocates for Respondent No.11.**

**Mr. Jhum Jhum Sarkar with Mr. Gagan Kataria for Respondent No.13.**

**Mr. Aditya Vijay Kumar and Mr. Divyanshu Bhandar, Advocate for Respondent No.15.**

**ORDER**

**11.07.2019** Notices on Respondent No.12 – Swiss Singapore Overseas Enterprises Pte. Ltd. and Respondent No.9 – Punjab National Bank have returned unserved.

Let fresh notice be issued to Respondent Nos.9 and 12 on the present and correct address. Counsel for the Appellant will provide the correct name and address of both the aforesaid Respondents by tomorrow, i.e. 12<sup>th</sup> July, 2019. Requisites along with process fee be filed by 15<sup>th</sup> July, 2019. Dasti service is permitted.

All the other Respondents have been served and many of the Respondents have already appeared. The Respondents are allowed to file reply affidavits within two weeks, if not yet filed. Rejoinders, if any, be filed within two weeks thereof.

Post this Appeal for admission (after notice) on **19<sup>th</sup> August, 2019** within five cases.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)